

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 122/2005

Lucknow this, the 10th day of September 2008

**Hon'ble Mr. M. Kanthaiah, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)**

Ram Awtar Kashyap,
Aged about 60 ½ years,
Son of Sri Nokhey Lal,
Residen of 448/151,
Nagaria Thakurganj,
Lucknow, retired Dak Sahayak.

Applicant.

(By Advocate Sri R.C. Dwivedi)

Versus

1. The Union of India through
The Secretary, Postal Department,
New Delhi.
2. Director,
Postal Services, U.P., Parimandal
Lucknow.
3. Senior Superintendent Post Offices
Lucknow Division, Lucknow-7.

Respondents.

(By Advocate Sri Rajendra Singh)

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J):

Heard both sides.

2. The applicant has filed O.A. against the punishment imposed by the disciplinary authority and it is also his case that against the same he preferred an appeal which is pending before the respondent No.2.
3. When the appeal is pending before the appellate authority, giving of any finding on the claim of the applicant in respect of the punishment imposed by the disciplinary authority covered under Annexure-1 is not at all maintainable and ~~the~~ in the interest of justice, we dispose of the matter with a direction to the respondent No.2 to decide the appeal of

the applicant within a period of 3 months from the date of receipt of
copy of this order. No costs.

Member(A)

Member(J)

10.9.08

v.